

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 21st day of November, 2001.

C O R A M :- Hon'ble Mr. C.S. Chadha, Member- A.

Orginal Application No. 1152 of 1999.

Radhey Shyam Mehrotra S/o Late Kedar Nath Mehrotra
a/a 60 years, R/o Quarter No. 83- B, Railway
Colony, Mirzapur.

.....Applicant

Counsel for the applicant :- Sri S.S. Sharma

V E R S U S

1. Union of India through the General Manager,
Northern Railway, Headquarters Office,
Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern
Railway, DRM's Office, Nawab Yusuf Road, Allahabad.
3. The Assistant Engineer, Northern Railway,
Mirzapur.

.....Respondents

Counsel for the respondents :- Sri A.K. Pandey

O R D E R (oral)

(By Hon'ble Mr. C.S. Chadha, Member- A.)

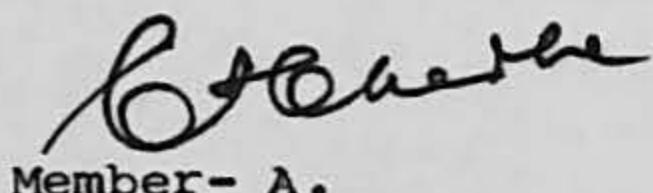
This O.A has been filed under section 19 of the
Administrative Tribunals Act, 1985.

2. The applicant was an employee of the Railways
and retired from service on 31.10.1994 but he was
denied two sets of Post Retirement Complimentary Passes
for travelling in railway because he was under
unauthorised occupation of quarter ~~which he~~ was supposed
to leave the *to*

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to be vacate. According to rules, he is entitled to the passes as soon as he vacates the quarter. However, there is some dispute about virus of the rules which the learned counsel for the applicant states have been struck-down by the Full Bench of Central Administrative Tribunal, Principal Bench. Respondents agreed to provide the passes as per rules modified by the decision of the Full Bench of C.A.T, Principal Bench and any other orders issued from time to time. Respondents are directed to give necessary pssses to the applicant after verifying that he has vacated the quarter. The order should be complied with within two months from the date of service of this order. The O.A is disposed of accordingly.

3. There will be no order as to costs.



Member- A.

/Anand/